

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 317

(IB)-1138(ND)2018

IA/1512/2019, IA/1684/2019 & IA/4498/2020

IN THE MATTER OF:

M/s R J Packwells Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Nibula Print and Pack Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC,2016

Order delivered on 11.11.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS: Adv. Muskaan Garg for RP, Mr. Shailendra Singh & Ms. Muskaan Garg, Counsels for Resolution Professional, Ms. Neha Mathen, Adv. for Resolution Applicant, Sanjeev Panda Advocate for suspended Director Itenderpal Singh, Dr. Farrukh Khan, Mr. Vivek Gaurav, Advocate for Applicant, Mr. Shailendra Singh & Ms. Muskaan Garg, Counsels for Resolution Professional

ORDER

IA/1512/2019 & IA/1684/2019: In the course of hearing, it has come to our notice that the documents of IA/1684/2019 are not available on the DMS. Therefore, the Applicant of IA/1684/2019 is requested to share the PDF file of those documents with the Court Officer by tomorrow.

We have partly heard the Ld. Counsel for the RP and Ld. Counsel appearing for the HDFC Bank in IA/1512/2019. Ld. Counsel appearing for the RP is directed to file a short synopsis containing the updated date sheet and the status of various activities during the CIRP and the Office is directed to place the same on record. The RP is also directed to convince us on the point that if the period for submission of the Resolution Plan is modified/extended, whether it needs to be published or not in terms of the Law.



List the Case on 25.11.2020.

IA/4498/2020: We have heard Learned Counsel appearing for the Applicant and Ld. Counsel appearing for the Resolution Professional.

Order Reserved. However, if the parties intend to file the decisions, they are directed to file the same after sharing with each other in course of the day.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)